

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3781 of 2020

Amit Singh Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Soumitra Baroi, Advocate
For the Opp. Party : Mr. Pankaj Kumar, Spl. P.P.

02/08.07.2020 So far as defect no. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes.

Heard Mr. Soumitra Baroi, learned counsel for the petitioner and Mr. Pankaj Kumar, learned Spl. P.P. for the State.

Petitioner has been made accused in connection with Special N.D.P.S. Case No. 7 of 2019 arising out of Dhanbad P.S. Case No. 201 of 2019.

It has been stated, at the outset, by the learned counsel for the petitioner that a wrong calculation has been made with respect to the quantity of heroin recovered and in fact recovered quantity is less than the small quantity. Learned counsel submits that on such consideration one of the co-accused has already been granted bail by this Court in B.A. No. 2638 of 2020.

Learned A.P.P. although has opposed the prayer for bail of the petitioner but has not objected to the quantity of Heroin recovered as calculated by the learned counsel for the petitioner. The petitioner is in custody since 24.06.2019 and he does not have any criminal antecedent.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sessions Judge, Dhanbad, in connection with Special N.D.P.S. Case No. 7 of 2019 arising out of Dhanbad P.S. Case No. 201 of 2019.

(Rongon Mukhopadhyay, J.)